| S. No. | Name of country | Signature | Ratification/ Accession |
|---|---|---|---|
| 105 | Tonga | .. | Yes |
| 106 | Tunisia | Yes | Yes |
| 107 | Turkey | Yes | Yes |
| 108 | Ukraine | Yes | Yes |
| 109 | USSR | Yes | Yes |
| 110 | UAE | Yes | .. |
| 111 | UK | Yes | Yes |
| 112 | United Republic of Tanzania | Yes | .. |
| 113 | USA | Yes | Yes |
| 114 | Venezuela | Yes | .. |
| 115 | Vietnam South (former Government) | Yes | .. |
| 116 | Yemen | Yes | .. |
| 117 | Yugoslavia | Yes | Yes |
| 118 | Zaire | Yes | Yes |
| | Total | 113 | 73 |

## दुर्लभ जड़ी बूटियों का संरक्षण

*635. श्री दलपत सिंह परस्ते : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश की अमरकंटक पहाड़ी में जहां से सोन और नर्मदा नदियां निकलती हैं, ब्रह्मी, सितावर, लाजवन्ती, वच आदि अत्याधिक दुर्लभ और बहुमूल्य जड़ी बूटियों के अस्तित्व को समाप्त होने से बचाने के लिए कोई प्रयास किये जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) क्या मध्य प्रदेश में औषधि उत्पादन और संरक्षण केन्द्र स्थापित करने का सरकार का विचार है ; और

(ग) यदि हां, तो क्या शाहडोल जिले के अमरकंटक में जड़ी बूटियो की बहुलता को ध्यान में रखते हुए वहां उसको स्थापना की जायेगी ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) :(क) ब्रह्मी, सितावर और लाजवन्ती जैसी जड़ी बूटियों में मूल्यवान औषधीय गुण होते हैं और आयुर्वेदिक चिकित्सकों और फार्मेसियों द्वारा इन दवाइयों की हमेशा बड़ी मांग रहती है। ये दवाइयां देश के भिन्न-भिन्न गर्म जंगलों जिसमें मध्य प्रदेश के वन भी शमिल है, उपलब्ध हैं। निकट भविष्य में इनके लोप हो जाने की कोई संभावना नहीं है ।

(ख) और (ग) मध्य प्रदेश राज्य सरकार के यहां ग्वालियर और रायपुर में दो आयुर्वेदिक फार्मेसियां हैं। भारत सरकार ने ग्वालियर मे राज्य फार्मेसी का दर्जा बढ़ाने के लिए एक योजना मंजूर की है और इस योजना के अन्तर्गत जड़ी बुटियों की खेती के लिए वित्तीय सहायता दी जाती है। केन्द्रीय सरकार का इस समय अब अमरकंटक में या मध्य प्रदेश के किसी अन्य क्षेत्र में दवाइयां तैयार करने और उन्हे सुरक्षित रखने के लिए किसी भी केन्द्र के खोलने का कोई विचार नही है। राज्य सरकार से यह अनुरोध किया गया है कि वे बतायें कि क्या उनके यहा कोई ऐसी योजना है? उनके उत्तर की प्रतीक्षा की जा रही है।

**Mineral Wealth under Waters of the Sea**

*636. SHRI P. RAJAGOPAL NAIDU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government decided to find out the mineral wealth under the waters of seas;

(b) if so, whether Government have formed Marine Geology Regional Office; and

(c) if so, where is its headquarters?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Steps have been initiated by the Geological Survey of India to conduct geological mapping and exploration of mineral resources occurring in the off-shore areas and continental margin of the country.

(b) and (c). A unit to deal with Marine Geology was set up in the Geological Survey of India in 1965, and an off-shore Mineral Exploration and Marine Geology Division was constituted in 1971. The post of a Deputy Director General, Marine Geology has been created at Calcutta in January, 1978. No separate regional office for marine geology has been established so far.

**Settlement of Disputes by Conciliation Officer at Kanpur**

5803. SHRI SAMAR GUHA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it has been complained that the Conciliation Office (Central) at Kanpur did not open Conciliation proceedings under the Industrial Disputes Act, 1947 till date on the disputes/complaints referred to him by the Union of the majority workers of the R.D.S.O;

(b) if so, the reasons therefor; and

(c) how many disputes have so far been settled through negotiation proceedings and how many have been referred to the Labour Courts/Industrial Tribunals for adjudications?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The Railways have a Permanent Negotiating Machinery for resolving disputes between the labour and the Railway Administrations. As regards individual disputes pertaining to discharge and dismissal of Railways works, cases are dealt with under the Railway Servants (Discipline and Appeal) Rules. The officers of the Central Industrial Relations Machinery ordinarily intervene in such disputes only where the parties to the dispute are in a position to show that they have exhausted all the remedies available through the departmental machinery, and/or where a notice of strike under section 22 of the Industrial Disputes Act, 1947 has been given. In all such cases the provisions of the Act apply and disputes are dealt with accordingly.

(c) None in the recent past.